

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.53/Chd/HP/2019

**Under Section 9 of the
Insolvency & Bankruptcy
Code, 2016**

In the matter of:-

M/s Guru Nanak Cranes

...Petitioner-Operational Creditor

Versus

Inox Wind Limited

...Respondent-Corporate Debtor

Present: Ms. Supriya Garg, Advocate on behalf of Ms. Samiya Singh,
Advocate for the petitioner
Mr. Aashish Chopra, Advocate with Ms. Niharika Sharma,
Advocate for the respondent

The learned counsel for the respondent-corporate debtor seeks time to file the reply. Reply to be filed by 04.07.2019 with copy in advance to the counsel opposite. List the matter for hearing on 25.07.2019.

Sd/-

(M.K. Shrawat)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member (Technical)

May 9th, 2019
Anchal